

BEFORE THE NATIONAL COMPANY TRIBUNAL, MUMBAI BENCH, MUMBAI

T.C.P. NO.151/I&BP/NCLT/MB/MAH/2017

CORAM:

SHRI M. K. SHRAWAT
MEMBER (JUDICIAL)

Application by Operational Creditor To Initiate Corporate Insolvency Resolution Process
Under The Code.

Mr. SUJEET KUMAR.

...

PETITIONER

VERSUS

TRILOGIC DIGITAL MEDIA LIMITED

...

RESPONDENT.

PRESENT ON BEHALF OF THE PARTIES:

Mr. Bijal Advocate for the Petitioner is present.

None for Respondent.

ORDER

Heard on 18.07.2017

Pronounced on: 19.07.2017

1. The Learned Representative of the Petitioner is present.
2. The Petition is transferred from the Hon'ble High Court pertaining to the outstanding debt of **Rs. 61,000/-** being the amount in dispute which is less than the prescribed limit of Rupees One Lac.
3. The Petition is not maintainable, hence dismissed. Consigned to Records.

Sd/-

M.K. Shrawat
Member (Judicial)

Dated: 19.07.2017